

New pay scales to employees of Union Territory of Chandigarh

@2615. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the employees of Chandigarh Union Territory have not so far been granted the pay scales recommended by the IVth Pay Commission;

(b) if so, what are the reasons therefor; and

(c) what action has been initiated on their representations to this effect and by when are they likely to be accorded their due?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) Yes, Sir.

(b) and (c) Since the formation of Union Territory Chandigarh on 1-11-1966, the Chandigarh Administration is following Punjab pattern pay scales. The IVth Pay Commission had excluded Chandigarh Union Territory from its purview. On demand of the Chandigarh Administration employees, it has now been decided to extend the Central pay scales to them. Necessary detailed exercise has already been started in this Ministry for prescribing pay scales to the Chandigarh Administration employees on Central pattern. The pay pattern of Chandigarh Union Territory requires re-structuring as a whole as they are at variance with the Central/other Union Territory pay scales.

Offer of Dubai Government

2616. SHRI TALARI MANOHAR: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Dubai Government has invited the Government of India to avail of its cheap and abundant energy to set up energy intensive industries at Jebal Ali free zone with 100 per cent ownership; and

(b) if so, what action has been taken by the Government of India on the proposal and what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) and (b) While no formal invitation has been received by the Government of India from the Government of United Arab Emirates on the subject, a delegation of the Jabel Ali Free Zone Authority visited India in June, 1986 and held discussions with the members of the Federation of Indian Chambers of Commerce and Industry. Purpose of the visit was to apprise potential investors from India of the opportunities and incentives that exist for setting up units in the Jabel Ali Free Zone area. So far, the Government have cleared two proposals for setting up joint ventures/subsidiaries in the aforesaid Zone.

Transfer of Forest Land in Kerala

2617. SHRI THOMAS KUTHIRAVATTOM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal has been received from the Kerala Government for conferment of 'PATTAYAM' (TITLE DEED) in favour of the occupants of forest land in Kerala;

(b) if so, what is the area involved and the number of applicants; and

(c) by what time Government propose to transfer the Title Deed in favour of the inhabitants?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) and (b) Yes, Sir, the Government of Kerala have submitted a proposal for the diversion of 28588.15 ha. of forest land for assignment to occupants in Kerala. The approximate number of holdings is 50,000.

(c) The Kerala High Court has stayed all proceedings for assignment of forest lands in Idukki district. In view

of this further consideration of the proposal is kept pending.

Affiliation of ITIs and ITCs

2618. SHRI THOMAS KUTHIRAVATTOM: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry have received any proposal from the Government of Kerala for permanent affiliation of ITIs and ITCs with NCVT; and

(b) what action Government have taken in the matter as it involves the future of thousands of students studying in various ITIs and ITCs?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) During the last academic Session of Craftsmen Training in the ITI/ITCs., the State Government of Kerala had forwarded proposals for the affiliation of 41 ITI/ITCs, involving 95 units. Out of these, 24 ITIs/ITCs involving 42 units were to be considered for the ad-hoc purpose of enabling their trainees, admitted during August, 1985, to appear in the All India Trade Test of July, 1987. This permission was granted as a special case, details of which are mentioned in the subsequent para. Out of the remaining 17 ITIs/ITCs., involving 53 units, permanent affiliation was granted to 12 ITIs/ITCs involving 26 units. The rest of the 27 units and 5 ITIs/ITCs could not be granted permanent affiliation because of various deficiencies.

The State Government of Kerala had also sought permission for allowing trainees of other unaffiliated ITIs/ITCs, to appear in the July, 1987 Trade Test as a special case. This issue was considered by the Sub-Committee of National Council for Vocational Training at a meeting convened on 7th July, 1987. Special permission was granted to all such trainees of various States/Union Territories to appear in the July, 1987 Trade Test with certain conditions to be fulfilled by the respective State Government/Union Territory Administration. However, no further extension of time was considered to be granted to

the ITIs/ITCs; for achieving permanent affiliation. Earlier decision of NCVI in this regard not to permit the trainees of unaffiliated ITIs/ITCs, to appear in the All India Trade Tests if they fail to secure permanent affiliation before the start of relevant Trade Test was maintained in the interest of maintaining quality of training in the ITIs/ITCs. Labour Minister of Kerala and the State Director, In-Charge of Craftsmen Training, Kerala have already been informed about these decisions by the Ministry.

Pollution in Collieries

2619. SHRI NARAYAN KAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the steps so far taken by Government to check pollution in collieries as the pollutants in the air of the area have exceeded the permissible limits?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): The steps being taken to check pollution in collieries include:

- (1) Provision of dust suppression arrangements at Coal Handling Plants Coal Washeries and Coal Loading points;
- (2) spraying of water on mine haul roads for suppressing dust raised during transportation of coal and over burden;
- (3) reducing and preventing spillage of coal and over-burden on roads, minimising dust during transportation by providing buffer zones and green belts in and around the colliery area;
- (4) raising of plantations on over-burden dumps; and
- (5) switching over to mechanised soft coke making in place of open 'Bhatta' system.

Inadequate anti-pollution measures in Industrial units in Orissa

2620. SHRI BASUDEB MOHAPATRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of industrial units in Orissa against which complaints for not